

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal Nos. 1742-1743/2017

INDRAJIT MALLAH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH
HOME DEPARTMENT SPECIAL SECRETARY
TO GOVERNMENT OF UTTAR PRADESH

Respondent(s)

IA No. 40575/2023 - GRANT OF BAIL

Date : 07-08-2026 These appeals were called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE V. MOHANA
[IN CHAMBER]

For Appellant(s) : Mr. Aarif Ali, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Chand Qureshi, AOR
Mr. Mohd Shahzad Ansari, Adv.
Mr. Mohd Faiz Ahmed, Adv.
Ms. Nuzhat Nabi, Adv.
Mr. Hriday Kathuria, Adv.

For Respondent(s) : Mr. Yasharth Kant, AOR
Ms. Sonal Kushwah, Adv.
Ms. Perna Sharma, Adv.
Mr. Abhinav Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter dated 20.05.2026, Mr. Krishna Pal Singh, Amicus Curiae appearing on behalf of Appellant is discharged from the instant Appeal.

Mr. Mujahid Ahmad, learned counsel appearing on behalf of the Appellant submits that Mr. Chand Qureshi, Advocate-on-Record filed Vakalatnama along with custody certificate on behalf of the Appellant - Indrajit Mallah. Name of Mr. Chand Qureshi,

Advocate-on-Record may be taken on record.

Let the matter be listed before the regular Court, as per Rules.

(GINNY MEHTA)
COURT MASTER (SH)

(JAYANT RAJ KATYAL)
COURT MASTER (NSH)